THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALAHABAD BENCH

0.A. No.794 of 1992 & 5.4. No. 795 Jr. 1992. . E

UR.A. Upadhyaya

App**li**cants

1 1) V K Pondey

Vs.

19ph out (795/92)

Union of India & Others ... Respondents.

Hon. Mr. Justice S.K. Dhaon, V.C.

Hon. Mr. K. Obayya, A.M.

these applications.

(By Hon. Mr. Justice S.K. Dhaon, V.C.)

O.A. No. 794/92 and O.A. No. 795/92 involve similar controversies and, therefore, they can be commonly disposed of by a common order. In both the

cases, the applicants are posted as Superintendent Excise out Institute of Gorakhpur, somewhere at the border U.P. and Bihar and both have been transferred. Hence

been transferred in disregard of certain guide-lines.

Para 21 of the said guide-lines provides that in cose of inter-collectorate transfer, the representation should be made to the Principle Collector Kanpur within 7 days of the receipt of the transfer order and thereafter the Principle Collector shall decide the representation and communicate his decision within 15 days to the officer concerned.

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We are not inclined to interfere with the orders of k the transfer at this stage. However, it is open to the applicants to make representations to the officer concerned at Kanpur. If this is done within a period of 10 days from now, the applicant shall not be transferred outside the district of Gorakhpur till their representations are disposed of.

With these directions, these applications are disposed of finally.

Member (A)

Mul) Vice Chairman

Allahabad Ot. 29.6.92

smc.